



महाराष्ट्र शासन राजपत्र

प्राधिकृत प्रकाशन

गुरुवार, एप्रिल १४, १९८८/चैत्र २५, शके १९१०

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत

भाग पाच

महाराष्ट्र विधानसभेत व महाराष्ट्र विधानपरिषदेत सादर केलेली विधेयके पुढील विधेयके, दुसऱ्या इत्यादी, असाधारण राजपत्र म्हणून त्यांच्यासमोर दर्शविलेल्या दिनांकांना प्रसिद्ध करण्यात आली आहेत :—

१५

बुधवार, एप्रिल ६, १९८८/चैत्र १७, शके १९१०

MAHARASHTRA LEGISLATURE SECRETARIAT

The following Bill which was introduced in the Maharashtra Legislative Council on 6th April 1988 is published under rule 111 of the Maharashtra Legislative Council Rules :—

L. C. BILL No. V OF 1988.

A BILL

to amend the Maharashtra Agricultural Universities (Krishi Vidyapeeths) Act, 1983.

WHEREAS it is expedient to amend the Maharashtra Agricultural Universities (Krishi Vidyapeeths) Act, 1983, for the purposes hereinafter appearing; It is hereby enacted in the Thirty-ninth Year of the Republic of India, as follows :—

1. (1) This Act may be called the Maharashtra Agricultural Universities (Krishi Vidyapeeths) (Amendment) Act, 1988.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Amendment
of section 5
of Mah. XLI
of 1983.

2. In section 5 of the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) Act, 1983 (hereinafter referred to as "the principal Act"),—

(a) in the first proviso, after clause (vi), the following clauses shall be inserted, namely :—

"(vii) children of defence personnel;

(viii) students passing qualifying examination from the school or institution situated within a University area :";

(b) in the third proviso, for the words "Provided further that nothing" the words "Provided also that, nothing" shall be substituted.

Amendment
of section 14
of Mah. XLI
of 1983.

3. In section 14 of the principal Act,—

(a) for the words "and other Officers" the words "Other Officers and Officers declared by Statutes" shall be substituted;

(b) after clause (xii), the following heading shall be inserted, namely :—

"(d) Officers declared by Statutes";

(c) for the existing both provisos, the following provisos shall be substituted, namely:—

"Provided that, the same person may be appointed to more than one post in the category of Academic Officers or Other Officers or Officers declared by Statutes :

Provided further that, in the category of Academic Officers or Other Officers or Officers declared by Statutes, any of the posts may be filled or may not be filled at any time."

Amendment
of section 17
of Mah. XLI
of 1983.

4. In section 17 of the principal Act, for sub-section (7), the following sub-section shall be substituted, namely :—

"(7) (a) The Vice-Chancellor shall draw such emoluments as the State Government may, from time to time, whether prospectively or retrospectively, determine;

(b) The other conditions of service of the Vice-Chancellor shall be such as may be determined by the Statutes and accepted by the Vice-Chancellor at the time of his appointment :

Provided that, the emoluments and other conditions of service shall not be varied to the disadvantage of a Vice-Chancellor during his tenure as Vice-Chancellor."

Amendment
of section 37
of Mah. XLI
of 1983.

5. In section 37 of the principal Act, in clause (b), the words "emoluments and" shall be deleted.

Amendment
of section 58
of Mah. XLI
of 1983.

6. In section 58 of the principal Act,—

(a) in sub-section (1), in the proviso, for the words "shall be made by a Selection Committee to be appointed" the words "shall be made on the recommendations of the Selection Committee to be constituted" shall be substituted;

(b) after sub-section (2), the following sub-section shall be added, namely :—

"(3) The Vice-Chairman of the State Council shall act as Chairman of the Selection Committee. In the absence of the Vice-Chairman or in the event of the post of Vice-Chairman being vacant, one of the members of the Selection Committee nominated by the Chairman of the State Council shall act as the Chairman of the Selection Committee."

Amendment
of section 59
of Mah. XLI
of 1983.

7. In section 59 of the principal Act, the portion beginning with the words "not below the rank" and ending with the words "or Director" shall be deleted.

STATEMENT OF OBJECTS AND REASONS.

The Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) Act, 1983, was enacted for the better governance of the four Agricultural Universities in the State of Maharashtra and for more efficient administration, better organisation of teaching, research and extension education in those Universities. For the purpose of efficient implementation of the provisions of the Act, certain amendments in the Act are found necessary. The following notes on some of the important clauses explain the provisions of the Bill :—

Clause 2.—Section 5 of the Act empowers the University, to reserve, subject to the previous sanction of the State Government, certain seats for the purpose of admission in any college, for certain classes of persons as specified in that section. It is proposed to amend this section to provide for reservation of seats for two more classes of persons, namely, children of defence personnel and students passing qualifying examination from the school or institution situated within the University area.

Clause 4.—This clause seeks to amend section 17 to provide that the Vice-Chancellor shall draw emoluments as may be determined by the State Government from time to time, whether prospectively or retrospectively, and that the other conditions of service of the Vice-Chancellor shall be such as may be determined by the Statutes and accepted by the Vice-Chancellor at the time of his appointment.

Clause 6.—This clause seeks to amend section 58 to provide that the Vice-Chairman of the State Council shall act as Chairman of the Selection Committee and in the event of his absence or the post being vacant, one of the members of the Selection Committee nominated by the Chairman of the State Council shall act as Chairman of the Selection Committee.

Clause 7.—By this clause, section 59 of the principal Act is proposed to be amended to provide that the Pro-Chancellor shall be competent to transfer any member of Academic staff and any officer from one University to another University in order to make available the talent and expertise of such officers to all the Agricultural Universities in the State.

Dated the 24th March, 1988.

BHAGWANTRAO GAIKWAD,
Minister for Agriculture.

Bombay, dated the 6th April 1988.

C. M. DHOPARE,
Secretary (II),
Maharashtra Legislative Council.